

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)
]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 138 / 2008-Customs (N.T.)

New Delhi, dated the 19th December, 2008.
28 Agrahayana, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs, Custom House, Near Balaji Temple, Kandla for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Sainath Industries, Village-Kala, Dadara and Nagar Haveli, Silvassa and others issued vide, F.No. DRI /SRU/INV-11/2006, dated the 28th March, 2008, by the Additional Director General, Directorate General of Revenue Intelligence, Zonal Unit, Ahmedabad.

(M.M.Parthiban)
Director (Customs)

[F.No. 437/44/2008-Cus.IV]